

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT – IV

**ITEM No. 110
(IB)-1879(ND)/2019**

IN THE MATTER OF:

Om Logistics Ltd.

... **Applicant/Petitioner**

Vs

Bandex Packaging Pvt. Ltd.

... **Respondent**

Order under Section 9 of IBC.

Order delivered on 19.03.2021

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent :

ORDER

At the time of hearing, it is seen that the proof of service of Section 8 notice being postal receipts and the tracking reports are not legible, even master data address is not legible. Learned Counsel undertakes to file the clear legible copy of all the documents.

List on 14.04.2021.

**Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)**

**Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**